

DIVISION BENCH
COURT - II

S-19

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/844(KB)2019

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI HARISH CHANDER SURI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25THJANUARY, 2022, 10:30 A.M

NAME OF THE COMPANY	STARLINE VANIJYA PVT LTD VS WILLIAMSON MAGOR & CO. LTD.
UNDER SECTION	IBC UNDER SEC 7

Counsel / Authorised Representative appeared through video conference:

For Financial Creditor : Mr. Nirmalya Dasgupta, Adv.
For Corporate Debtor : Mr. Rishav Banerjee, Adv.
Mr. Srinjoy Bhattacharya, Adv.

ORDER

1. Ld. Counsel on both sides present.
2. Mr. Nirmalya Dasgupta, Ld. Counsel for the Financial Creditor submits that since the Corporate Debtor is an NBFC and proceedings against the NBFC are not maintainable before the NCLT, he seeks permission to withdraw the petition to avail other remedies available to the Financial Creditor before the appropriate forum. Permission is granted. C.P. is dismissed as withdrawn.
3. File be consigned to the records.

**Harish Chander Suri
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**

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